

Assam Craftsman Training Service Rules, 1993

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SCHEDULE 1 :- .

SCHEDULE 2 :-QUALIFICATIONAND EXPERIENCE FOR DIRECT RECRUITMENT

Assam Craftsman Training Service Rules, 1993

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47/90/102.- In exercise of the powers conferred by the Proviso to Article 309 of the Constitution of India, the Governor of Assam is pleased to make the following Rules regulating the recruitment to and the conditions of service of the persons appointed to the Assam Craftsmen Training Service.

1. Title and commencement :-

(1) These Rules may be called the Assam Craftsman Training Service Rules, 1993.

(2) They shall take effect from the date of this Notification.

2. Definition :-

In these Rules, unless there is anything repugnant in the subject or context:

(a) "Appointing Authority" means the Governor of Assam for all Gazetted posts and the Director of Employment and Craftsmen Training, Assam for the non Gazetted posts.

(b) "Board" means the Selection Board constituted under Rule 15.

(c) "Commission" means the Assam Public Service Commission.

(d) "Constitution" means the Constitution of India.

(e) "Government" means the Government of Assam.

(f) "Governor" means the Governor of Assam.

(g) "Member" means a member of the Assam Craftsmen Training Service.

(h) "Select List" means the list referred to in Clause (d) of sub-rule (1) of Rule 6 and the select list approved under sub-rule (6) of Rule 13 and sub-rule (2) of Rule 14.

(i) "Service" means the Assam Craftsmen Training, Service;

(j) "Year" means a calendar year.

3. Cadres :-

(1) The Service shall consist of the following Cadres :

(A) Grade I (Gazetted Post).

(i) Director-borne in Sr. Grade A.C.S.I. Service.

(ii) Joint Director.

(B) Grade II (Gazetted Posts)

- (i) Deputy Director Comprising of the post of Deputy Director Craftmen Training and Principal (Senior).
- (ii) Assistant Director, comprising of the post of Asstt. Director, Craftmen Training, Principall (Jr.) /Vice-Principal.

(C) Grade III (Non-Gazetted Posts)

- (i) Superinendent
- (ii) Foreman, Comprising the posts of Sr. Supervisor Millwright Foreman, Surveyor-cum Junion Apprenticeship Adviser. Instructor AVIS, Maintenance Mechanic (Electrical & Mechanical) and Technical Assistant (Senior Scale).
- (iii) Supervisor.
- (iv) Senior Instructor, Comprising; the posts of Instructor (Sr.) (Technical), Instructor Mathematics (Technical) Instructor, Related Instruction Sr. Instructor, Drawing.
- (v) Junior Instructor, comprising the post of Instructor (Jr.) and Training Mistri.

4. Strength of Service :-

The Strength of each cadre of the Service and each kind of post there is shall be determined by the Governor from time to time. The strength of the cadres of the Service and each kind of post therein on the date of commencement of these rules shall be as shown in Shedule-I.

Provided that the Governor may leave unfilled or hold in abeyance any post as end when considered necessary.

5. Method of Recruitment :-

Requirement to the cadres of the service shall be made in the manner prescribed herein below:

- (a) In the cadres of Joint Director and Deputy Director by promotion in accordance with Rules 12 and 14:

Provided that the Governor may for good and sufficient reasons, fill up any of the posts in these cadres by temporary transfer or deputation from other services, if he is satisfied in consultation with

the commission that there is no suitable Officer in the service available for filling up the vacancy by promotion.

(b) In the cadre of Assistant Director

(i) by promotion against 50 percent of the cadre strength in accordance with Rules 11,12 and 14 and

(ii) by direct recruitment against 50 percent of the cadre strength in accordance with Rule 6 (1);

(C) In the cadres of Superintendent and Foreman.

(i) by promotion in accordance with Rules 11, 12 and 14 against 75 percent of the cadre strength; and

(ii) by direct recruitment in accordance with Rule 6 (1) against 25 percent of the cadre strength;

(d) In the cadre of Supervisor : by promotion in accordance with Rules 11, 12 and 14

Provided that the Appointing Authority in consultation with the Commissions may for good and sufficient reasons fill up any of the posts in the cadre by direct recruitment in accordance with Rule 6(1) if he is satisfied that there is no suitable Officer in the service, available for promotion.

(e) In the Cadre of Senior Instructor :

(i) by promotion in accordance with Rules 11, 12 and 14;

(ii) by direct recruitment in accordance with Rule 6(1) against the posts in the cadre whose minimum qualification for appointment is Diploma in Engineering.

(f) In the cadres of Junior Instructor : by direct recruitment in accordance with Rule 6 (2).

6. Direct Recruitment :-

(1) Direct recruitment to the cadres of Assistant Director, Superintendent, Foreman, Supervisor and Senior Instructor shall be made by the Appointing Authority on the basis of the recommendations made by the Commission in accordance with the procedure here in after provided.

(a) Before the end of each year the Appointing Authority shall make assessment of the likely number of vacancies to be filled up

by direct recruitment during the next year and shall intimate the same to the Commission together with the details about reservation for the candidates belonging to Scheduled Castes, Scheduled Tribes or any other category as laid down by the Government as provided under Rule 17 and about carry forward of such reservation.

(b) The Government shall simultaneously request the Commission to recommend a list of candidates for direct recruitment, in order of preference.

(c) The Commission shall make a selection in accordance with the scheme of selection prescribed by the Government in consultation with the Commission. The Commission may hold such test or interview and under take scrutiny of certificates and other documents, as may be considered necessary.

(d) The Commission shall furnish to the Government a list of candidates recommended by it in order of preference, found suitable for direct recruitment. The number of candidates in such a list shall be approximately double the number of vacancies.

(e) The Commission shall simultaneously publish the list in the Assam Gazette and or at such other place as it may consider proper.

(2) Direct recruitment to the cadres of Junior Instructor shall be made by the Appointing Authority on the basis of the recommendations made by the Board in accordance with the procedure hereinafter provided:

(a) Before the end of each year the Appointing Authority shall make an assessment of the likely number of vacancies to be filled up by direct recruitment in each of these cadres during the next year and shall intimate the same to the Board together with details about reservation for candidates belonging to the Scheduled Castes, Scheduled Tribes or any other category as laid down by the Government and about carry forward of such reservation.

(b) The Appointing Authority shall invite applications through advertisement in accordance with the general instructions in force for the time being.

(c) On receipt of the applications in response to the advertisement, the Appointing Authority shall prepare a statement and forward it to the Board together with copies of advertisement and the original

applications and such other information as may be considered necessary. The Appointing Authority shall simultaneously request the Board to recommend candidates in order of preference for the appointment.

(d) The Board shall make the selection in accordance with the scheme or selection prescribed by the Government. In addition, the Board may hold interview and undertake scrutiny of certificates and other documents, as may be considered necessary.

(e) The Board shall furnish the Appointing Authority with a list of candidates recommended by it in order of preference, found suitable for direct recruitment against each of the cadres. The number of candidates in such a list shall be approximately double the number of vacancies.

(3) The list mentioned in clauses (d) and (e) of sub-rule (1) and clause (e) of sub-rub; (2) of this Rule shall remain valid for 12 calendar months from the date of recommendation.

(4) In the event of the commission or the Board as the case may be, being unable to recommend sufficient number of candidates to fill up the vacancies in a year, it shall in consultation with the Appointing Authority, repeat the procedure as mentioned herein before under sub- rule (1) or sub-rule (2) as the case may be, of this rule for recommending a subsequent list in the year.

Provided that the Appointing Authority shall not make appointment of any candidate from the subsequent list until all the candidates of the earlier list of the same year, eligible for appointment have been offered the appointment.

7. Age :-

A candidate for direct recruitment to the service shall be within the minimum and maximum age limits as specified below, on the first January of the year of advertisement.

Provided that in the case of candidate belonging to special categories i.e. persons belonging to Scheduled Castes/ Scheduled Tribes/War service personal and such other persons or class of persons as may be notified by the Governor from time to time, the upper age limit shall be subject to such relaxation as may be made by the Government from time to time.

	Name of Cadres	Name of Cadres	Maximum age limit
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(i)	Asstt. Director, Superintendent	24 years.	36 years
(ii)	Foreman, Supervisor, Senior Instructor. Junior Instructor	18 years	36 years

8. Academic Qualification :-

The academic qualifications of a candidate for direct recruitment shall be as prescribed by the appointing authority from time to time. The Qualifications and experience prescribed as on the date of commencement of these rules are given in Schedule-II.

9. Physical Fitness :-

A candidate for direct recruitment shall be

- (1) of sound health, both mentally and physically and free from organic defect or bodily infirmity likely to interfere with the efficient performance of his duties, and
- (2) required to undergo medical examination before appointment to the service.

10. Character :-

A candidate for direct recruitment shall produce to the Commission certificates of good character from

- (1) The Principal Academic Officer of the University/College in which he studied last, and
- (2) To respectable persons who are well Director acquainted with (but not related to) the candidate.

11. Recruitment by promotion on the cadre of Director Foreman Supervisor and senior Instructor :-

Appointment by promotion in the cadre of Asstt. Director, Superintendent, Foreman, Supervisor and Senior Instructor shall be made in the manner provided hereinafter.

- (1) Subject to suitability as may be decided by the Board and by the appointing authority in consultation with the Commission and

subject to the provision of Rule 5 an Officer belonging to a cadre and possessing the qualification and experience mentioned in Rule 12, may be promoted to the next higher cadre in the manner mentioned below :

(a) 50 percent of the vacancies in the cadre of Assistant Director shall be filled up by the promotion subject to availability of suitable candidate: Provided that any shortfall of this reservation due to non-availability of adequate number of suitable candidate in a particular year or years shall be carried forward to the subsequent year or years.

(b) 75 percent of the vacancies in the cadres of Superintendent and Foreman shall be filled up by promotion subject to availability of suitable candidate; Provided that, any shortfall of this reservation due to non-availability of adequate number of suitable candidate in a particular year or years shall be carried forward to the subsequent year or years.

(c) 100 percent of the vacancies in the cadre of Supervisor shall be filled up by promotion;

Provided that the Appointing Authority in consultation with the Commission may for good and sufficient reasons fill up any of the posts in the cadre by direct recruitment in accordance with Rule 6 (1) if he is satisfied that there is no suitable officer in the service available for promotion,;

(d) 100 percent of the vacancies in the cadre of Senior Instructor shall be filled up by promotion;

Provided that there are suitable officer in the service available for promotion.

(2) Detail about reservation in case of promotion to the service and about carry forward of the reservation shall be as provided under Rule 17-

12. Promotion :-

(1) Subject to suitability as may be decided by the Board and by the Appointing Authority as yet forth in Rule 13 and also subject to possessing the qualifications and experience as prescribed hereinafter, an officer shall be eligible for promotion from one cadre to another in the service as given below :

- (i) From Deputy Director to Joint Director.
- (ii) From Assistant Director to Deputy
- (iii) From Superintendent to Asstt. Director.
- (iv) From Foreman to Superintendent.
- (v) From Supervisor to Foreman.
- (vi) From Senior Instructor to Supervisor.
- (vii) From Junior Instructor to Senior Instructor.

13. General Procedure of Promotion :-

(1) Before the end of each year the Appointing Authority shall make an assessment of the likely number of vacancies to be filled by promotion in the next year in each cadre.

(2) The Appointing Authority shall then furnish to the Board separate lists of Officers eligible for promotion to different cadres and also the following documents and information with regard to as many Officers in order of seniority as 4 times the number of vacancies as assessed under sub-rule (1)

(a) Information about the number of vacancies;

(b) List of Officers in order of seniority eligible for promotion indicating the cadre to which the case of promotion is to be considered;

(c) Character rolls and personal files of the Officers listed;

(d) Details about reservation in case of promotion to the service and about carry forward of the reservation as provided under Rule 17: and

(e) Any other documents and information as may be considered necessary by the Appointing Authority or required by Board.

(3) The Appointing Authority shall simultaneously request the Board to recommend within one month a list of Officers found suitable for promotion in order of preference in respect of each of the cadres in which recruitment is to be made by promotion.

(4) The Selection shall be made on the basis of merit with due regard to seniority.

(5) The Board after examination of the documents and information furnished by the Appointing Authority shall recommend to the Appointing Authority a select list of officers about double the probable number of vacancies in order of preference, found suitable for promotion. In case the Board does not consider an officer suitable for promotion according to his seniority, it shall record the reasons thereof in writing and forward these reasons to the Appointing Authority together with the select list.

(6) The Appointing Authority shall consider the select list prepared by the Board along with character rolls and personal files of the employees and approve the list unless it considers any change necessary. If the Appointing Authority considers it necessary to make any change in the list received from the Board, it shall inform the Board of the changes proposed and after taking into account, the comments, if any, of the Board may approve the list. Finally with such modification, if any, as may in its opinion, be just and proper.

(7) The inclusion of a candidate's name in a select list shall confer no right to promotion unless the Appointing Authority is satisfied after such enquiry as may be considered necessary that a candidate is suitable for promotion.

(8) The select list shall remain valid for 12 month for the date of recommendation by the Board or approval by the Commission as the case may be.

(9) The promotions shall be in accordance with the list finally approved by the Appointing Authority.

14. Special procedure for promotion in select of posts for the perview commission :-

(1) On receipt of the select list in respect of the posts which are under the perview of the Commission the Appointing Authority shall forward it to the Commission together with the information and documents as referred to in sub rule (2) of Rule 13 with a request to approve the list.

(2) The Commission shall consider the select list recommended by the Board together with the information and documents and such other documents and information as may be required by the Commission and obtained from the Appointing Authority. The Commission then shall approve the list with such modification as it

considers just and proper.

(3) The select list as finally approved shall be published by the Appointing Authority in the Assam Gazette and or at such other place as the Appointing Authority may consider proper within 15 days from the date of approval.

15. Selection Board :-

The Selection Board, as referred to in Rules 11, 12 and 13 shall consist of the following :

(1) In respect of the posts in the cadre of Joint Director, Deputy Director and Assistant Director :

- a) Secretary, Labour and Employment Department. Chairman
- b) Director, Employment and Craftsman Training. Member.
- c) Secretary, Personnel or his representative not below the rank of Deputy Secretary. Member.
- d) Joint Secretary/ Deputy Secretary Labour and Employment Department. Member-Secy.

(2) In respect of the posts in all other cadres :

- a) Director, Crafts men Training Chairman
- b) Joint Director, Craftsmen Training. Member
- c) Deputy Director, Craftsmen Training Member
- d) Administrative Officer, Directorate of Employment and Craftsmen Training. Member-Secy.

16. Disqualification :-

(1) No person shall be eligible for appointment and confirmation to in the service :

(a) Unless he is a citizen of India.

(b) If he has more than one wife living and in case of a female candidate if she has married person who has another wife living :

Provided that the Governor may, if he is satisfied that there are

special grounds for doing so exempt any person from the operation of this clause.

(2) No person who attempts to enlist support for his candidature directly or indirectly by any recommendation, either written or oral or by any other means, shall be appointed to the service.

17. Reservation :-

In all cases of appointment by direct recruit as well as by promotion, there shall be reservation for candidates belonging to the Scheduled Castes, Scheduled Tribes as per the provisions of the Assam Scheduled Castes and Scheduled Tribes (Reservation of Vacancies in Services and Posts) Act, 1978 and Rules framed thereunder. There shall also be reservation for candidates belonging to Other Backward Classes including More Other Backward Classes as per Govt. instructions contained in O. M. No. ABP. 338/83/14, dated 4th January 1984 for direct recruitment only. General orders in respect of reservation in favour of other categories of candidates in for the time being shall also be followed. Shortfall of reservation is to non availability of adequate number of suitable candidate in particular year/years shall be carried forward to the subsequent year/years as per the provisions of the rules and orders in force for the time being.

18. Appointment :-

(1) Subject to the provision of sub-rule (2) of this rule appointment under Rule 6 shall be made by the Appointing Authority in accordance with the order of preference determined in the list referred to in clause (d) of sub-rule (1) of Rule 6.

(2) The inclusion of a candidate's name in the list referred to in clause (d) of sub-rule (1) of Rule 6 shall confer no right to a pointment unless the Appointing Authority is satisfied after such enquiry as prescribed by the Govt. from time to time and also, as may be considered necessary, that a candidate in suitable in all respects for appointment to the service.

19. Joining time :-

A person shall join within 15 days from the date of receipt of the order of appointment failing which the appointment shall .be cancelled unless the Appointing Authority extends the period which shall not in all exceed three months.

20. Training :-

A member of the service may be required to undergo such training and pass such departmental examination as the Government may prescribed from time to time.

21. Discharge or reversion :-

A temporary or officiating member shall be liable to be discharged or reverted to the lower cadre of the service or to his original service, if-

(a) He fails to make sufficient use of the opportunities given during any training as may be prescribed by the Govt. from time to time or fails to render satisfactory service during his tenure of service in the cadre; and/or

(b) it is found on a subsequent varification that he was initially not qualified for the appointment or that he has furnished any incorrect information with regard to his appointment.

22. Seniority :-

(1) The seniority of a member in a cadre appointed by direct recruitment or by promotion shall be determined according to the order of merit in the respective list referred to in Rule 6 of Rule 13 and sub-rule (2) of Rule 14.

(2) The seniority of a member recruited directly who fails to join the appointment within the initial 15 days from the date of receipt of the appointment order but joins within the period extended under Rule 19 shall be determined in accordance with the date of joining.

(3) Notwithstanding anything contained in sub-rule (1) and (2) a member appointed by promotion against a vacancy occurring a year shall be senior to a member appointed by direct recruitment in that year.

23. Probation and confirmation :-

(1) Subject to availability of a permanent vacancy in the respective cadre, a member shall be placed according to seniority on probation against the permanent vacancy for a period of two years before he is confirmed against the permanent vacancy:

Provided that the period of probation may for good and sufficient reasons be extended by the Appointing Authority for any specified period not exceeding a period of two years : Provided further that

the period of probation may be curtailed or disposed within any case good and sufficient reasons by the Appointing Authority.

(2) A member of the service placed on probation under sub-rule (1) shall be confirmed against the permanent vacancy subject to the conditions :

(a) That he has completed the period of probation to the satisfaction of the Appointing Authority;

(b) He has successfully undergone the training and passed the departmental examination, if any prescribed by Government under Rule 20.

(3) If confirmation of a member is delayed on account of his failure to qualify for such confirmation he shall lose his position in the order of seniority vis-a-vis such of his juniors as might be confirmed earlier than he. His seniority shall, however be restored on his confirmation subsequently.

24. Gradation list :-

There shall be prepared and published every year a gradation list stating of the names of all members of the service cadre-wise in order of seniority and such other particulars like the date of superannuation, etc.

25. . :-

All appointment in the service shall be made in the time scale of pay as may be prescribed by the Govt. from time to time. The scales of pay of the posts in the cadres of the service on the date of commencement of these rules, are as shown in Schedule-I.

26. Mode of Employment :-

(1) Members of the Service shall be employed in such manner as the Appointing Authority may decide from time to time.

(2) A member of the service shall be liable to be posted any where within the State of Assam or outside Assam, or to any other Department of the Government a body corporate, in the affairs of which the: Government may be substantially interested or an autonomous District Council, if so required in the interest of Public Service and in such case the member shall not have any option age not such posting or transfer.

27. Other condition of Service :-

Except as provided in these rules all matters relating to pay and allowances, leave, discipline and other conditions of service shall be regulated by the general Rules and/or orders of the Government for the time being in force.

28. Relax :-

Where the Appointing Authority is satisfied that the operating if any of these rules causes under hardship in any particular case, it may dispense with or relax the requirement of that rule to such extend and subject to such conditions as it may consider necessary for dealing with the case in a just and equitable manner :

Provided that the case of any person shall not be dealt with in any manner less favourable to his than what has been provided in these rules.

29. Interpretation :-

If any question arises relating to the interpretation of these rules the decision of the Government shall be final.

30. Repeal and Savings :-

The rules corresponding to these rules and in force immediately before the commencement of these rules are hereby repealed:

Provided that all orders made or action taken under the rules so repealed or under any general orders ancillary there to shall be deemed to have been validly taken under the corresponding provisions of these Rules.

SCHEDULE 1

The statement showing the revised scale of pay of cadre posts given below :-			
	Name of post SENIOR GRADE	Scale of Pay	Remarks
1.	Joint Director	Rs. 3275-1 00-3575- 1 25-4200-EB- 125-4450- 150-5050/-	
	GRADE-I GAZETTED POST		
1.	Dy. Director & Principal (Sr.)	Rs. 2555-80-2875-100-3275-EB-100-3575-125-4450-150-4600/-	* Although these posts belong to some cadre of
	GRADE-II		
2.	Asstt. Director Principal (Jr.) Vice Principal	Rs. 1885-50-2035-60-2395-80-2555-EB-80-2875- 100-3575-125-4325/-	Forman ITI. (Sr. Supervisor)
	GRADE-III		

	GRADE-III Non-Gazetted post		the Government have
1	Superintendent	Rs. 1735-50-2035-60-2395- EB-80-2875-100-3575-125- 4075/-	awarded Lower Pay scale and hence their cases have been referred to the Annomally
2.	(a) Sr. Supervior (Foreman)	Rs. 1635-50-2085-60-2275- EB-60-2395-80 2875- 100- 3575- 125-3950/-	commission for awarding identical scale of pay of Foreman (Sr. Supervisor). The post of Technical Asstt. (Sr. Scale
	(b) Millwright Foreman Supervisor- cum-J.A.A. A.V.T.S. Instructor, Maintenance Mechanic Tech. Asstt. (Sr. Scale)	Rs. 1375-30-1495-40-1635- 50-1885-EB-50-2035-60- 2395-80-2875-100-3375/-	have been/omitted in the R.O.P. 1990.
3.	Supervisor	Rs. 1475-40- 1635-50-2035- EB-60-2395-80-2875-100-35- 75-125-3825/-	
4.	Instructor (Sr.)	Rs. 1375-30-1475-40-1635- 50-1885-EB-50-2035-60- 2595-80-2875-100-3375/-	
5.	Instructor (Jr.) and Training Mistry	Rs. 1255-30-1435-40-1635- 50-1635-EB-50-2085-60- 2395-80-2635/-	

SCHEDULE 2

QUALIFICATION AND EXPERIENCE FOR DIRECT RECRUITMENT

<p>Category of post Minimum qualification for direct recruitment</p> <p>1. Director of Employment & Craftsmen Training.- Encadered in Assam Civil Service (Senior).</p> <p>2. Joint Director, Craftsmen Training .- Degree/Diploma in Mechanical/ Electrical/ Automobiles/Electronic Engineering of recognised University/ Board/ Institution or an equivalent qualification, 5 years Industrial/ Teaching/ Administrative experience for Engineering Degree holder and 10 (ten) years experience in case of Diploma holders.</p> <p>3. Deputy Director, Craftsmen Training and Senior Principa. I.T.I.- Degree/ Diploma in Mechanical/ Electrical/ Automobile/ Electronic Engineering of a recognised University/ Board/ Institution or an equivalent qualification 5 years Industrial/ Teaching/ Administrative experience, for Engineering Degree holder and 8 (eight) years experience in case of Engineering Diploma holder.</p> <p>4. Assistant Director, Craftsmen Training and Junior Principal, I.T.I7 Vice Principal I.T.I. - Degree/ Diploma in Mechanical/ Electrical/ Automobile/ Electronic Engineering of a recognised University/ Board/ Institution or an equivalent qualification. 3 years Industrial/ Teaching/ Administrative</p>

experience, for Engineering Degree holder and 6 (six) years experience in case of Engineering Diploma holder.

5. Superintendent, I.T.I.- Diploma in Mechanical/ Electrical/ Automobile/ Electronic Engineering of a recognised University/ Board/ Institution or equivalent qualification with 5 years Industrial/ Teaching/ Administrative experience,

or Degree in Mechanical/ Electrical/ Automobile/ Electronics Engineering of a recognised University/ Board/ Institution or equivalent qualification with 1 (one) year experience in reputed Industrial or in training Institute.

6. Foreman, I.T.I. Mill Wright Foreman, Supervisor Cum-Junior Apprenticeship Adviser, Instructor A.V.T.S. Maintenance Mechanic (Elect. & Mech.) Technical Asstt. (Sr. Scale).- Diploma in Mechanical/ Electrical/ Automobile/ Electronics Engineering of a recognised/ Board/ Institution or equivalent qualification with 5 years Industrial/ Teaching experience,

or

(a) Passed H.S.L.C. or equivalent examination of a recognised Board/ Institution.

(b) Passed National Apprenticeship Certificate or National Trade Certificate in the trade concerned.

(c) 15 years Industrial/ Teaching experience.

7. Supervisor, I.T.I. (a) Passed H.S.L.C. or equivalent examination or a recognised Board/ Institution.

(b) Passed National Apprenticeship Certificate or National Trade Certificate in the trade concerned.

(c) 12 years Industrial/ Teaching experience.

8. (a) Instructor (Sr.) Technical.- Diploma in Mechanical/ Electrical/ Automobile/ Electronic Engineering from a recognised/ Board/ Institution or equivalent qualification (one) year teaching experience desirable.

or

Same as for the post at SI. 7(a) & (b) above with 10 years Industrial Teaching experience.

(b) Instructor Mathematics (Tech.) & Instructor related Instruction Instructor (Sr.) Drawing.- Diploma in Mechanical/Electrical Engineering from a recognised Board/ Institution or equivalent qualification 1 (one) year teaching experience desirable.

9. Junior Instructor and Training Mistry.- (a) Passed H.S.L.C. or equivalent qualification from a recognised Board/ Institution.

(b) Passed National Apprenticeship Certificate or National Trade Certificate in appropriate trade.

(c) 1 year Industrial/ Teaching Experience desirable.

